

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'D' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER  
[Through Video Conferencing]**

ITA No.817/Del./2017  
Assessment Year: 2010-11

M/s. GE Energy Parts Inc., C/o- 6 <sup>th</sup> Floor, Building No. 7A, DLF Cyber City, Standard Chartered Building, Phase-III, Gurgaon	<b>Vs.</b>	ACIT(International Taxation,) Circle-1(3)(1), New Delhi
<b>PAN :AACCG2798N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

**And**

ITA No.818/Del./2017  
Assessment Year: 2013-14

M/s. GE Energy Europe B.V., C/o- 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III, Gurgaon	<b>Vs.</b>	ACIT(International Taxation,) Circle-1(3)(1), New Delhi
<b>PAN :AAECG2920N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

**And**

ITA No.819/Del./2017  
Assessment Year: 2009-10

**And**

ITA No.820/Del./2017  
Assessment Year: 2010-11

M/s. GE Jenbacher GMBH & Co. OHG, C/o- 6 <sup>th</sup> Floor, Building No. 7A, DLF Cyber City, Standard Chartered Building, Phase-III, Gurgaon	<b>Vs.</b>	ACIT(International Taxation,) Circle-1(3)(1), New Delhi
<b>PAN :AADCG2178B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Shri Sachit Jolly, Adv.
Respondent by	Dr. Prabha Kant, CIT

Date of hearing	09.02.2021
Date of pronouncement	09.02.2021

**ORDER**

**PER O.P. KANT, AM:**

These four appeals by the assessee are directed against final assessment orders passed by the Assistant Commissioner of Income-Tax, Circle - 1(3)1, Intl. Taxation, New Delhi, pertaining to assessment years 2010-11, 2013-14, 2009-10 and 2010-11 respectively, pursuant to the direction of the Ld. Dispute Resolution Panel (DRP).

**2.** We have heard both the parties through Video Conferencing.

**3.** The learned counsel for the assessee has requested for withdrawal of all the four appeals as the dispute relating to the tax arrears for the assessment years under consideration has been settled under the "Vivad Se Vishwas Scheme, 2020". The learned counsel further submitted that in all the appeals, the Form No. 3 has been issued in favour of the assessee.

**2.** In view of the aforesaid, all the four appeals of the assessee pertaining to assessment years 2010-11, 2013-14, 2009-10 and 2010-11 are dismissed as withdrawn.

***Order pronounced in the open court.***

**Sd/-  
(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-  
(O.P. KANT)  
ACCOUNTANT MEMBER**

Dated: 9<sup>th</sup> February, 2021.

RK/-(D.T.D.S.)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi